



2026:AHC:49626-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3336 of 2026

Ashutosh Kumar Srivastava and 3 others

.....Petitioner(s)

Versus

Union of India and 19 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anil Kumar, Wasim Alam
Counsel for Respondent(s)	:	S.P. Singh, A.S.G.I., Krishna Agrawal

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition is directed against panel list of selected candidates dated 29.09.2025 and order dated 12.11.2025 passed by Central Administrative Tribunal, Allahabad Bench, Allahabad.
2. The petitioners had approached the Tribunal with a grievance that without making and publishing *inter se* seniority of different streams and without declaring the result of written examination, processes for further stages of selection i.e. date of medical examination as well as viva-voce were announced by the respondents.
3. The Tribunal by its order dated 10.09.2025 directed that the petitioners should be allowed to take part in the medical examination as well as in viva-voce.
4. The petitioners were permitted to participate in the medical examination and viva-voce. However, when the matter came up before the Tribunal on 12.11.2025 submissions were made on behalf of the respondents that in the panel declared after the petitioners were permitted to appear in the medical examination as well as viva-voce, they were not selected. Based on the said submissions, the Tribunal decided the Original Application as having become infructuous, however, liberty was granted to the petitioners to agitate their grievance before the appropriate forum regarding integrated seniority in accordance with law.
5. Now in the present petition, relief has been claimed *qua* the panel list

of selected candidates as well as the order passed by the Tribunal.

6. Once the panel list of selected candidates was declared by the respondents the petitioners were required to question the validity of the said panel along with the basic plea which was raised in the Original Application pertaining to the challenge to the seniority list and the said challenge could very well be maintained before the Tribunal.

7. Filing of the present petition seeking decision on the aspect of seniority list and consequently questioning the panel list of selected candidates without approaching the Tribunal cannot be countenanced.

8. The petition is, therefore, **dismissed** on the ground of availability of alternative remedy.

9. The petitioners would be free to seek remedy before the Tribunal in accordance with law.

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

March 11, 2026

nd/vs